

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) : (a) and (b) In the Collectors' Conference held on 23rd to 25th August, 1977 at Bombay a reference was made to the suggestion under consideration of the Government that confiscated smuggled goods should not be sold in India but instead be either exported or destroyed.

(c) As a follow up action, the sale of confiscated smuggled goods (other than perishable items) to the NCCF and others except military canteens has been suspended recently. However, some of the items, the list of which is laid on the Table of the House, are being allowed to be disposed of according to the existing procedure.

The proposals for disposal of other items which are notified under section 11B of Chapter IVA of the Customs Act or are covered under section 123 of the Customs Act and the notification issued thereunder are under consideration of Government.

#### Statement

- (a) gold and silver ;
- (b) currency (Indian & foreign) ;
- (c) trade goods ;
- (d) vessels and vehicles ;
- (e) precious and semi-precious stones other than diamonds ;
- (f) fire arms and ammunition ;
- (g) antiquities ;
- (h) goods of Indian origin ;
- (i) heterogenous items seized in small lots in the confiscated baggage (other than those covered by the provisions of Chapter IVA and section 123 of the Customs Act, 1962 and the notifications issued thereunder). These items may be disposed of through the retail shops run by the Department in the Custom House.

**बहुराष्ट्रीय निगमों के कदाचार रोकने के लिए विधान**

†\* 579. डा० लोकेश चन्द्र : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :  
(क) क्या सरकार बहुराष्ट्रीय निगमों

के कदाचारों को रोकने के लिए कोई विधान बनाने का विचार रखती है ; और

(ख) यदि हाँ, तो उसका व्यौरा क्या है ?

#### ‡[Legislation to prevent Malpractices by Multinational Corporations

† \*579. DR. LOKESH CHANDRA : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to bring forward any legislation to prevent malpractices by multinational corporations; and

(b) if so, what are the details thereof ?]

**वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) :** (क) और (ख). मौजूदा वैधानिक उपाय भारत में चल रही विदेशी कंपनियों के कार्यों का विनियमन करने के लिए पर्याप्त समझे गए हैं। फिर भी सरकार स्थिति पर बराबर नजर रखेगी और ऐसी सभी कार्यवाई करेगी जो राष्ट्रीय हित की दृष्टि से समय-समय पर करनी आवश्यक होगी।

‡[THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) and (b) The existing legislative measures are considered adequate to regulate effectively the activities of the foreign companies operating in India. Government would, however, keep in close touch with the situation and take such action as may be necessary in the national interest from time to time.]

#### Security of Female Foreign Tourists

\*580. SHRI GANESH LAL MALI :  
SHRI N. K. BHATT :  
SHRI JAGAN NATH BHAR-  
DWAJ :  
SHRI PIARE LALL KUREEL  
URF PIARE LALL TALIB :  
SHRI KHURSHED ALAM  
KHAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that reports appeared in some newspapers

†Previously Starred Question 347 transferred from the 1st December, 1977.

‡[ ] English translation.

recently that some female foreign tourists were subjected to indecent behaviour ;

(b) whether it is also a fact that such incidents have received wide adverse publicity in tourist traffic originating countries ; and

(c) if the answers to parts (a) and (b) above be in the affirmative, what steps Government propose to take to ensure the safety, honour, life and property of the tourists visiting the country ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b) No, Sir.

(c) Does not arise.

**"Monsoon-77" ocean experiment**

\*581. DR. V. B. SINGH :  
SHRI HARSH DEO MALAVIYA:  
SHRI NRIPATI RANJAN  
CHOUDHURY :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Government of India have recently completed a scientific experiment "Monsoon-77" in the Indian Ocean jointly with USSR ;

(b) if so, what was the purpose of the experiment and what is the amount of expenditure incurred thereon ; and

(c) what are the main conclusions arrived at as a result of the experiment ?

THE MINISTER OF TOURISM, CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK) : (a) Yes, Sir.

(b) The purpose was to collect data during the onset and strengthening of the south west monsoon and during the formation of monsoon depression over Bay of Bengal. Study of this data is expected to increase the understanding of the south west monsoon, improve and extend the range of forecasts during the

south-west monsoon. The expenditure upto 30th September, 1977 is about Rs. 41 lakhs.

(c) Preparation and analysis of daily weather charts, using expedition data, are in progress.

**RBI Nominee on the Board of Directors of the Punjab and Sind Bank Ltd.**

\*582. SHRI RABI RAY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is no nominee of the Reserve Bank of India on the Board of Directors of the Punjab and Sind Bank Ltd.;

(b) if so, what are the reasons therefor; and

(c) by when Government propose to nominate such a Director on the Board of Directors of the Bank?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) and (c) It is not the practice of the Reserve Bank of India to appoint directors on the Board of Directors of each and every private sector commercial bank. Such appointments are made by the Reserve Bank only in cases where conditions specified in Section 36AB of the Banking Regulation Act, 1949 exist and the affairs of the bank concerned require a continuous and close surveillance.

**Searches at the Palaces of Erstwhile ruling families of Jaipur and Gwalior**

\*583. DR. M. R. VYAS:  
SHRI KALYAN ROY :  
SHRI PHANINDRA NATH  
HANSDA:  
SHRI BHISHMA NARAIN  
SINGH:  
SHRIMATI MARGARET  
ALVA:

Will the Minister of FINANCE be pleased to refer to the answers to Un-